

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 25.07.2024 AT 10:30 AM**

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|----------------------------------|---|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | IA (IBC)(Plan)/6/2024 in CP(IB)No.420/7/HDB/2018 |
| NAME OF THE COMPANY | Lanco Amarkantak Power Ltd |
| NAME OF THE PETITIONER(S) | Axis Bank Ltd |
| NAME OF THE RESPONDENT(S) | Lanco Amarkantak Power Ltd |
| UNDER SECTION | 7 of IBC |

ORDER

IA (IBC)(Plan)/6/2024

Present: Ld. Senior Counsel Mr. Niranjana Reddy along with Mr. Saurabh Kumar Tikmani, Mr. Aayush Mitruka, Ms. Lisa Mishra, Mr. Lohitaksh Shively, Ms. Rubaina S Khatoon and Ms. Anjali for the RP.
Ld. Senior Counsel Mr. Sandeep Singhi for the SRA.

The Resolution Plan comprises of 2 parts i.e., Original Resolution Plan and Addendum dated 15.04.2024. When both the documents are read together, proper interpretation is not possible due to lack of clarity. For better understanding, clarity and further to avoid any dispute in future, it is better that both the documents/parts are put in one document. Therefore, the Comprehensive Resolution Plan is directed to be put up. **Matter is adjourned to 05.08.2024.**

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)